

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).24161-24176/2023

(Arising out of impugned final judgment and order dated 18-10-2023 in WPMD No. 24764/2023 18-10-2023 in WPMD No. 24765/2023 18-10-2023 in WPMD No. 24766/2023 18-10-2023 in WPMD No. 24767/2023 18-10-2023 in WPMD No. 24768/2023 18-10-2023 in WPMD No. 24769/2023 18-10-2023 in WPMD No. 24770/2023 18-10-2023 in WPMD No. 24771/2023 18-10-2023 in WPMD No. 24772/2023 18-10-2023 in WPMD No. 24773/2023 18-10-2023 in WPMD No. 24775/2023 18-10-2023 in WPMD No. 24776/2023 18-10-2023 in WPMD No. 24778/2023 18-10-2023 in WPMD No. 24780/2023 18-10-2023 in WPMD No. 24781/2023 18-10-2023 in WPMD No. 24783/2023 passed by the High Court Of Judicature At Madras At Madurai)

THE DIRECTOR GENERAL OF POLICE,
MYLAPORE, CHENNAI & ORS. ETC.

Petitioner(s)

VERSUS

K. CHANDRASEKAR ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.221773/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Item No.45

Special Leave to Appeal (C) No(s).24234-24265/2023
(FOR ADMISSION and I.R. and IA No.222312/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.224307/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-11-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Anand Tiwari, AAG
Mr. Sabarish Subramanian, AOR
Mr. C. Kranthi Kumar, Adv.
Ms. Devyani Gupta, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saiji, Adv.

For Respondent(s) Ms. Madhavi Divan, Sr. Adv.
Mr. Praneet Pranav, Adv.
Mr. Alabhya Dhamija, Adv.
Mr. Rahul Tanwani, Adv.

Ms. Harshita Raghuvanshi, Adv.
Mr. T. Gopal, Adv.
Mr. Amit Sharma, Adv.
Ms. Aishani Narain, Adv.
Mr. Siddhartha Sinha , AOR

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Nachiketa Joshi, AOR
Mr. P.V. Yogeswaran, Adv.
Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, Adv.
Mr. Vishnukant, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. On suggestion of the revised dates by Ms. Madhavi Divan, learned senior counsel representing the respondent-organisation, Mr. Kapil Sibal and Mr. Mukul Rohatgi, learned senior counsel as well as Mr. Amit Anand Tiwari, learned AAG for the State of Tamil Nadu submit that the respondents shall be permitted to conduct the procession/rally either on 19.11.2023 or 26.11.2023, as per the modalities approved by the High Court including the commencement and the terminating points of the procession/rally and subject to the terms and conditions contained in the High Court order.
2. The respondent may submit the proposed route for conducting the procession/rally within three days. The petitioner-authorities are directed to take an appropriate decision including the modification, if any, in the route, as agreed to by the respondents before the High Court, and shall inform the same on or before 15.11.2023.
3. Post these matters for compliance on 20.11.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)